234

## **Disposal of price fixation representations**

1493. SHRI BHUBANESWAR KALI-TA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact -that Government have not disposed of- a single representation or review petition submitted by drug companies during 1986 against the orders of price fixation;

(b) what is the number of review petitions received hy Government and how many of them have beta disposed of;

(c) by when all the pending review petitiors are likely to be disposed of;

(d) whether it is also a fact 'that the drug companies are bringing he. r own prices; and

(e) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMIOALS AND PETROCHEMICALS IN, THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Government has been disposing of the review petitions to the extent possible. Some could not be disposed due to various reasons like court judgements, long process involved in the scrutiny of the claims made by the companies and insistence of some of the companies on personal hearing and reconsideration even after the disposal. Exact number of undisposed cases can not be furnished as prices of about 1, 500 formulations were fixed/revised during the period.

(c) This is a continuing process.

, (d) and (e) Companies are charging their own prices in respect of decontrolled drugs and under orders of various Courts in respect of some controlled drugs.

## Expert Committee for anti-TB drug

1494. SHRI BHUbANESWAR KALI-TA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have appointed a committee of technical experts to go into the allegation of import of one inrermediate under the name of other intermediate for the manufacture of anti-TB drug;

(b) if so, whether the Committee has submitted its reports;

(c) if so, when and what are the de. tails thereof and what is Government'\* reaction thereto;

(d) whether it is also a fact that certain drug companies neither provided the information nor showed their records to the committee;

(e) if so, what are the names of those companies;

(f) what is the total loss to the exchequer on this account; and

(g) by when action against the defaulting drug companies will be taken?

THE MINISTER OF STATE JN THE DEPARTMENT OF CHEMICALS" AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. -JAICHANDRA SINGH): (a) and (b) Yes, Sir.

(c) to (g) Information to the extent available would be collected and laid on the Table of the Hause.

## Inquiry into the working. of Goenka'sTrusts and Companies

1495. SHRI SATYA PRAKASH MA-\* LAVTYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that due tc complexity of having various trusts, companies, partnership etc. the Bubatosh Dutta Committee recommended to con-